

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP No. 136/2016
RT CP (CAA) NO. 190/Chd/Hry/2017**

In the matter of :

Sections 391-394 of the Companies Act, 1956 and
Section 230 of the Companies Act, 2013.

And

In the matter of scheme of amalgamation between:

Biomet Orthopaedic India Pvt. Ltd. ...Petitioner No.1/Transferor Co.

And

Zimmer India Pvt. Ltd. ...Petitioner No.2/Transferee Co.

Present: - Mr. Gaurav Mankotia, Advocate for petitioner-companies.
Mr. Deepankur Sharma, Advocate on behalf of Official Liquidator,
Chandigarh & Regional Director, Northern Region, New Delhi.

The report of the Official Liquidator has already been received.

Learned counsel for the petitioner-companies is directed to file response to the observations made by the Official Liquidator by way of affidavit at least three days before the date fixed. The report of the Regional Director is yet to be received. Learned counsel for the petitioner-companies submits that the Regional Director has sought certain clarifications which the petitioner-companies are yet to respond.

List the matter on 23.11.2017 for awaiting report of the Regional Director. The petitioners are also directed to file proof of service and copy of notice to the Income Tax Department in respect of all the petitioners at least three days before the next date.

Sd/
(Justice R.P. Nagrath)
Member (Judicial)

September 27, 2017

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